The Equal Remuneration Rules, 1976

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The Equal Remuneration Rules, 1976

In exercise of the powers conferred by Section 13 of the Equal Remuneration Act, 1976 (25 of 1976) and In exercise of Equal Remuneration Rules, 1975, the Central Government hereby makes the following the supersession of Equal Remuneration Rules, 1975, the Central Government hereby makes the following rules, namely—

CHAPTER I

PRELIMINARY

- 1. Short title and commencement.—(1) These rules may be called the Equal Remuneration Rules, 1976.
- (2) They shall come into force on the date of their publication in the Official Gazette.
 - 2. Definitions.—In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Equal Remuneration Act, 1976 (25 of 1976);
 - (b) "Authority" means an authority appointed by the appropriate Government under sub-section (1) of Section 7;
 - (c) "Form" means a form appended to these rules;
 - (d) "section" means a section of the Act;
 - (e) "registered Trade Union" means a Trade Union registered under the Trade Unions Act, 1926 (16 of 1926).

CHAPTER II

COMPLAINTS AND CLAIMS UNDER THE ACT

- 3. Complaints regarding contravention of the Act.—(1) Every complaint under clause (a) of sub-section (1) of Section 7 shall be made in triplicate, in Form "A" to the Authority.
- (2) A single complaint may be made by, or on behalf of, or in relation to, a group of workers, if they are employed in the same establishment and the complaint relates to the same contravention.
- (3) A complaint may be made by the worker himself or herself or by any legal practitioner, or by any official of a registered Trade Union, authorised in writing to appear and act on his or her behalf or by any Inspector appointed under Section 9 or by any other person acting with the permission of the Authority.
- 4. Claim regarding non-payment of wages, etc.—(1) Every claim under clause (b) of sub-section (1) of Section 7 shall be made by petition in triplicate, in Form "B" to the Authority.
- (2) A single petition may be made by, or on behalf of, or in relation to, a group of workers, if they are employed in the same establishment and their claims are of the same nature.

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¹ Vide G.S.R. 119(E), dt. March 11, 1976, published in Gaz. of India, Extra., Pt. II, S. 3(ii), dt. 11th March, 1976, pp. 611-622.

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- (3) A claim may be made by the worker himself or herself or by any legal practitioner, or by any official of a registered Trade Union, authorised in writing to appear and act on his or her behalf or by any Inspector appointed under Section 9 or by any other person acting with the permission of the Authority.
- 5. Authorisation.—The authorisation referred to in sub-rule (3) of Rule 3 or sub-rule (3) of Rule 4 shall be in Form "C" which shall be presented to the Authority to whom the complaint or the claim, as the case may be, is made alongwith such complaint or claim and shall form part of the record.

CHAPTER III REGISTERS TO BE MAINTAINED

²[6. Registers to be maintained by the employer.—Every employer shall maintain up to date a register in relation to the workers employed by him ³[in Form B specified in the Schedule to the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017] at the place where the workers are employed.]

FORMS

Editorial Note: Drastic amendments to the Forms under this Rule have been made by Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017, Rule 1 and 2 of which provide as follows:

- "1. Short title and commencement.—(1) These rules may be called the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017.
 - (2) They shall come into force on the date of their publication in the Official Gazette.

[These Rules came into force on 21-2-2017, vide G.S.R. No. 154(E), dated 21-2-2017]

- 2. Maintenance of registers under certain labour related laws.—(1) Notwithstanding anything contained in any rules made under the,-
 - (i) Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996);
 - (ii) Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970);
 - (iii) Equal Remuneration Act, 1976 (25 of 1976);
 - (iv) Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (30 of 1979);
 - (v) Mines Act, 1952 (35 of 1952);
 - (vi) Minimum Wages Act, 1948 (11 of 1948);
 - (vii) Payment of Wages Act, 1936 (4 of 1936);
 - (viii) Sales Promotion Employees (Conditions of Service) Act, 1976 (11 of 1976); and
 - Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955); (ix)

the combined registers in the Forms specified in the Schedule* to these rules shall be maintained either electronically or otherwise and used for the purposes, of the aforesaid enactments and the rules made

(2) If the combined register referred to in sub-rule (1) is required for inspection by the concerned thereunder, as specified therein. Inspector appointed under any of the enactments referred to in the said sub-rule, the concerned persons

² Subs. by S.O. 4095 dt. 24-10-1983.

Vide G.S.R. 154(E), dated 21-2-2017, published in the Gazette of India, Extra., Part II, Section 3(i), dated 21-2-2017 No. 126 3 Subs. for "in Form D" by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017). dated 21-2-2017, No. 126.

To

shall make available the combined registers or provide the necessary particulars for the purposes of accessing the information, as the case may be.

(3) Where any register referred to in sub-rule (1) is maintained in electronic form, then, layout and presentation of the register may be adjusted without changing the integrity, serial number and contents of the columns of the register, but not otherwise."

*[FORM A

(To be submitted in triplicate)

[See Rule 3(1)]

Complaint under clause (a) of sub-section (1) of Section 7 of the Equal Remuneration Act, 1976 (25 of 1976)

	The Authority appointed under sub-section 1 of Section 7
	(Address)
	AComplainant(s)
	Full address
	Versus
	BOpposite Party
	Full address
cont	The complainant(s) begs/beg to complain that the opposite party has been guilty of travention(s) of the provisions of the Equal Remuneration Act, 1976 (25 of 1976) as shown below:
,	
has/	(Here set out briefly the particulars showing the manner in which the alleged contravention(s) have taken place and the grounds supporting the complaint.)
	The complainant(s) accordingly prays/pray that the Authority
of F	The number of copies of the complaint (along with its annexures) as required under sub-rule (1) Rule 3 of the Equal Remuneration Rules, 1976 are submitted herewith.
	The complainant(s) does/do solemnly declare that the facts stated in this complaint are true to best of his/her/their knowledge, belief and information.
uic	Signature(s)/thumb impression(s)
	of the complainant(s)
WO	*I have been duly authorised in writing by[here insert the name of the rker(s)], to appear and act on his/her/their behalf.
WO	Signature of the legal practitioner/
	official of a registered Trade Union duly authorised
Sta	tion
Da	te
- 1	*Strike out this portion if inapplicable.

^{*} For Madhya Pradesh see below Section 13 of the Act, above.

FORM B

(To be submitted in triplicate) [See Rule 4(1)]

Claim under clause (b) of sub-section (1) of Section 7 of the Equal Remuneration Act, 1976 (25 of 1976)

To					
The A	uthority appointed under sub-section (1) of Section 7				
	(Address)				
A	APetitioner(s)				
	Full address				
	Versus				
В	Opposite Party				
•••••	Full address				
The po	etitioner(s) above named states/state as follows:—				
(1)	The petitioner(s) was/were/is/are employed fromto				
	as(category) in(name of the establishment) of Shri/Messrs(name of the employer and address).				
(2)	The opposite party is the employer within the meaning of clause (c) of Section 2 of the Equal Remuneration Act, 1976 (25 of 1976).				
(3)	The petitioner(s) was/were/has/have not been paid wages at rates equal to those of workers of the opposite sex for the same work or work of a similar nature for the period				
(4)	para wages at the fall of				
	or work of a similar nature were paid/have been paid at the rate of				
(5)	-				
(6)	The petitioner(s), therefore, prays/pray that the Authority may be pleased to decide the claim set out above and pass such order or orders thereon as it may deem fit and proper.				
(7)					
The p of his/her/t	etitioner(s) does/do solemnly declare that the facts stated in this petition are true to the best heir knowledge, belief and information.				
	Signature(s)/thumb-impression(s)				
	of the etitioner(s)				
*I have name of we	we been duly authorised in writing by				
	Signature of the legal practitioner/official				
	of a registered Trade Union duly authorised				
Station					
Date	····				
*Stril	ke out this portion if inapplicable.				

FORM C

[See Rule 5]

Form of authority in favour of legal practitioner or any official of a registered Trade Union

Journal of a les	gisterea trade Union						
I/We hereby authorise Shri/Shrimetin	V						
I/We hereby authorise Shri/Shrimati/Kumari* a legal practitioner/an official of which is a registered Trade Union to appear and activities of the control of the							
of							
rule(3) of Rule 3/sub-rule (3) of Rule 4 in respect of the *complaint/claim against (mention name of employer) on account of(mention violation of the Act).							
	mention violation of the Act).						
	Signature(s)/thumb-impression(s)						
Station	of the worker(s)						
Date							
Witness							
(1)							
(2)							
(3)							
I accept the authorisation.							
Station							
Date							
	*Legal practitioner/Official						
*Strike out whichever is inapplicable.	of a registered Trade Union						
	FORM D						
	⁴ [* * *]						

⁴ Form D omitted by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017).